

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-1368(PB)/2019

IN THE MATTER OF:

Vikas Tomar	Applicant/petitioner
v.		
Rajesh Projects (India) Pvt. Ltd.	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:	Ms. Shantala Sankriti & Mr. Ateendra Saumya Singh, Advs.
For the Respondent(s):	Mr. Vivek Kholi, Mr. Sandeep Bhuraria, Mr. Aman Anand & Mr. Parth Kaushik, Advs.

ORDER

For order see, CP. No. (IB)-710(PB)/2019.

02.09.2019
Ritu Sharma